

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-102
IB-531(ND)/2020

IN THE MATTER OF:

M/s. Armour Security (India) Private Limited
Vs.
Ambience Private Limited

....OPERATIONAL CREDITOR

....CORPORATE DEBTOR

SECTION

U/s 9 IBC code 2016

Order delivered on 23.02.2021

CORAM:

CH. MOHD. SHARIEF TARIQ
MEMBER (JUDICIAL)
SHRI NARENDER KUMAR BHOLA
MEMBER (TECHNICAL)

PRESENT:

For the Applicant/OC : Mr. Ankur Aggarwal, Advocate
For the Respondent/CD : Mr. Sumit Singh Gehlot, Advocate
For the Intervener :

ORDER

Both the sides are present. Pleadings are complete. During the course of hearing, it is noted that the parties are willing to settle the matter. Therefore, the last and final chance is given for settlement, failing which, the counsel for the Financial Creditor is directed to file rejoinder.

List the matter on 23.03.2021.

- Sd -
(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sdr
(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)